

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

CORAM: SHRI RAVICHANDRAN RAMASAMY SHRI. JYOTI KUMAR
TRIPATHI HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER
(JUDICIAL)

PETITION No./IA No.	IA(IBC)/289/KOB/2024 in CP(IBC)/39/KOB/2023
SECTION	SEC. 12 IBC.
NAME OF PARTIES	RAVINDRA CHATURVEDI (RP) IN THE MATTER OF FACT - RCF BUILDING PRODUCTS LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	AKHIL SURESH, KALLIYANI KRISHNA B.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

16th JULY 2024

ORDER

IA(IBC)/289/KOB/2024 in CP(IBC)/39/KOB/2023

This is an application filed for seeking first extension of Corporate Insolvency Resolution Process, by an additional period of 90 days, commencing from 09.07.2024 to 07.10.2024.

Learned Counsel, Mr. Akhil Suresh appears along with Learned RP, Mr. Ravindra Chaturvedi through virtual mode and submits that he has received EoI from 5 prospective resolution applicants, who have already deposited their EMDs. He further submits that there is a good chance that the CD could be taken over as a going concern. He brought our attention to Paragraph 9 of the present application, wherein the reasons for seeking extension are stated.

Taking note of the submissions of the Learned Counsel appearing on behalf of the RP and the averments made in the application, this bench is satisfied. Accordingly, the extension as prayed for is granted upto 7.10.2024..

With the aforesaid observations, this IA(IBC)/289/KOB/2024 is **allowed and disposed of.**

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)**